

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, DELHI
BENCH III**

CA-373/C-III/ND/2019 filed in
C.P. (IB)-1411(ND)/2018 under section 19(2)
and 60 (5) of the Insolvency and Bankruptcy
Code, 2016.

*In the matter of **Indianroots Shopping Limited.***

Ashok Kumar

.....Applicant/ Resolution Professional

Versus

Mr. Rajeev Varma & Ors.

.....Respondents

Order delivered on 3rd January, 2020

Coram:

Ch. Mohd. Sharief Tariq Member (Judicial)
K.K. Vohra Member (Technical)

For the Applicant/RP: }
For Respondent 1,3,4,5 : }
For Respondent 2 & 6: }
For the Intervener: }

As per the record of attendance.

ORDER

CA-373/C-III/ND/2019:

1. Counsel for the Resolution Professional is present. Counsel for Respondent No. 2 & 6 is present. Counsel for Respondent-1, 3, 4 & 5 is present. During the course of hearing, it is deemed fit to fix the date for joint meeting of the parties i.e. the Resolution Professional, NDTV and Nameh Group in order to sort out the issue pertaining to the handing over of the documents of the Corporate Debtor to the RP. The meeting shall be convened on 17th January, 2020 at 11 AM in the Office of the Resolution Professional.

2. In the said meeting, the parties shall provide all the information to the Resolution Professional about the documents of the CD, which are available

with them or kept at some places. Thereafter, joint inspection will be conducted of the places, where the documents are kept for preparation of the inventory and verification. The inspection of the places, where the documents of the Corporate Debtor are kept will be conducted in the presence of the representatives of Nameh Group, NDTV Group, and the RP. The RP may take the help of an expert for the preparation of the inventory of the documents. This Process shall be completed on or before 31st January, 2020.

3. The Resolution Professional in consultation with the parties i.e., the NDTV and Nameh Group will decide the place for the office premises of the Corporate Debtor for keeping the documents in his safe custody. The RP is directed to submit the status report on next date of hearing.

List the matter on 31.01.2020.

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(K. K. VOHRA)
MEMBER (TECHNICAL)

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(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit